

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/4132/2021

This the **April 8th** 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. TARUN SHRIDHAR, MEMBER (A)**



1. Ghulam Ahmad Reshi s/o Ghulam Qadir Reshi, r/o Sadapora, Harwan, Srinagar.
2. MOhd. Ibrahim Peerzada s/o Ghulam Hassan Shah Peerzada, r/o Meh (Katran) Kulgam.
3. Mohd. Nayeem Shah s/o Abdul Hamid Shah, r/o Dalgate, Srinagar.
4. Ghulam Hassan Najar s/o Abdul Sattar Najar, r/o Shangus, Anantnag.
5. Ghulam Nabi Wani s/o Ghulam Rasool Wani, r/o Saraiballa, Srinagar.

.....Applicants.

(Advocate:- None)

Versus

1. Shri Madav Lal, Chief Secretary J & K State, Srinagar/Jammu and five other respondents.

.....Respondents

O R D E R [O R A L]

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)



Despite sending the link to the learned counsel for the applicants for joining the video conference, he has not joined the conference as the case is listed in the today's regular cause list.

2. Even on the last dates of hearing i.e. 3.3.2021 & 25.3.2021, nobody had joined the video conference on behalf of the applicants and the case was listed today i.e. 8.4.2021 for appearance of applicants. It seems that the applicants have lost interest in pursuing the case. Accordingly, the T.A. is dismissed in default for non-appearance of applicants.

**(TARUN SHRIDHAR)
MEMBER (A)**

KKS

**(RAKESH SAGAR JAIN)
MEMBER (J)**